

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

To

Most Urgent.

All the Pr. Distt & Sessions Judge,

No. 21774-94/STJ Dated 16-12-015
Subject:- Consolidated Quarterly work done statement showing
Opening Balance, Institution, Disposal and Pendency of
Both Civil and Criminal (Main and Misc.) cases of the
District.

Sir/Madam,

As desired by Lord Chief Justice, The number of circulars had been issued from time to time and in continuation to Circular No. 14 dated 1.12.2015, you are hereby requested to send requisite information on quarterly basis to this Registry of your court and courts of the under your control, consolidated district level basis, as per Proforma enclosed. The copy of said proforma may be circulated to all the courts under your jurisdiction.

Yours faithfully,



(Nissar Ahmad Malik)

Dy. Registrar (Sts. Section)

No. 21848/STJ

Date: 17/12/15

Copy To:

Incharge NIC High Court Wing Jammu with the request
same may be upload on High Court web site for information
to all Judicial Officers.


Dy. Registrar

